The Jharkhand State University (Amendment) Act, 2002

Act 6 of 2003

Keyword(s):
The Jharkhand State Universities Act, 2000, Distant Education, Indigenous Medicine, Sanskrit Education

Jharkhand State Universities (Amendment) ACT, 2002

AN

ACT

To amend the Jharkhand State Universities Act, 2000. (Adapted)

Be it enacted by the legislature of the State of Jharkhand in the Fifty Third Years of Republic of India as follows:

(1) Short title, extent and commencement :-
   (i) This Act may be called the Jharkhand State Universities (Amendment) Act, 2002.
   (ii) It shall come into force at once.
   (iii) It shall extend to the whole of the State of Jharkhand.

(2) Substitution of Section-2 (ak) of the Jharkhand State Universities Act, 2000 (adapted) (and hereinafter referred to as the said Act) :-

   In section-2, for sub-section (ak), the following clause be substituted, namely :-

   "The Jharkhand Public Service Commission means the Jharkhand Public Service Commission constituted by the State Govt. for discharging functions as contained in Article 320 of the constitution of India and entrusted with the powers for making recommendations, etc. of teachers and officers of Universities and Colleges (Constituent and affiliated)".

(3) Substitution in Section-3(1) (d) of the said Act-

   In Section-3 in sub-section-(1) (d) for the words "Sidhu-Kanhu" the words "Sido-Kanhu Murmu" shall be substituted.

(4) Amendment in Section-3(1) (f) of the said Act :-

   In section-3, in Section-3(1)(f) the following proviso shall be inserted, namely :-
"Provided that the territorial jurisdiction shall extend to the whole of State of Jharkhand in matters pertaining to educational institutions imparting teaching in opathy, Indigenous medicines and educational institutions imparting academic distinction in Sanskrit, Pali, Prakrit and such other languages which the University may consider necessary.

(5) Insertion of 'Proviso' in Section-3(4) in the said Act :-

In section-3, in sub-section-(4), the following proviso shall be inserted, namely :-

"Provided that in matters of imparting distant education, there shall be no limit to the territorial jurisdiction of the University".

(6) Amendment of Section-4(1)(1)(a) of the said Act :-
In section-4, in sub-section-4(1)(1)(a), the following words shall be inserted after the word 'technology' and before the sign and word and, namely- "Excluding Agriculture and Veterinary Science"

(7) Amendment of Section-4(1)(1)(7) of the said Act:-
In section-4, in sub-section-(1)(7) the following words shall be inserted after the word 'University' and before the word 'and', namely.
"With the prior approval of the State Government."

(8) Omission of Section-4(2) of the said Act:-
In section-4, sub-Section-(2) shall be omitted.

(9) Insertion of proviso in section-6(1) of the said Act:-
In section-6, in sub-section-(1), the following provisio shall be inserted, namely
"Provided that the university may also impart distant education programme in accordance with the syllabi prescribed by regulation."

(10) Deletion of words in Section-10(1) of the said Act:-
In section-10, in sub-section-(1), the follwing words shall be deleted, namely
"And no person shall be deemed to be qualified to hold the office of the Vice-Chancellor of Kameshwar Singh Darbhanga Sanskrit University unless such person, in the opinion of the Chancellor, reputed for his Scholarship in Sanskrit or has made notable Contribution to Sanskrit Education."

(11) Substitution of the words in section-18(14) of the said Act:-
In section-18, in sub-section-(14), the following words shall be subsituted, namely
'Ten' by 'Six' and the word, 'Three' by 'One' respectively.
(12) Substitution of the Section-18(15) of the Said Act:-
In section-18, for sub-section-(15), the following sub-section shall be substituted, namely:-
"One representative of the Scholar of regional language to be nominated by the State Government."

(13) Substitution of the Section-18(16) of the said Act -
In section-18, for sub-section-(16), the following sub-section shall be substituted, namely :-

(a) "Minimum of Ten teachers other than Deans, Principals and Head of University Department having at least five years teaching experience on substantive basis to be elected by and from amongst the regular teachers of the respective constituent/Govt. colleges in such a way that at least half of the total number of Constituent/Govt. Colleges get representation on rotational basis based on the seniority of Colleges."

(b) University Departments shall be represented by two elected teachers, one from Science/Commerce and other from Humanities/Social Science faculty, other than Deans and Heads of Department, having at least five years teaching experience on substantive basis.

(c) Permanently affiliated colleges (other than Government colleges) shall be represented by one elected regular teacher/principal having at least five years teaching experience on substantive basis.

(14) Omission of Section-18(17) of the said Act:-
In section-18, sub-section-17 shall be omitted.

(15) Insertion of words in section-19(1) of the said Act:-
In section-19, in sub-section-(1), the following word shall be inserted after the figure '64' and before the sign. namely :-
"-----but such extended period shall not be more than one year."

(16) Insertion of words in section-22(2) of the said Act:-
In section-22, in sub-section-(2), the following words shall be inserted after the words "casual vacancy" and before the sign.
"----- but such extended period shall not be more than one year."

(17) Substitution in section-24(1)(9) of the said Act :-
In section-24, in sub-section-(1)(9), the word 'Six' and the words "may get representation" shall be substituted by words "substantively appointed" and words "be represented by one teacher", respectively.
(18) Insertion of words in section-24(2) of the said Act:-

In section-24, in sub-section-2, the following words shall be inserted after the words 'vacancy' and before the sign. namely :-
"----------but such extended period shall not be more than one year."

(19) Amendment in Section-26(1) of the said Act:-

(a) In section-26, in sub-section-(1), the words "other than the Kameshwar Singh Darbhanga University" shall be omitted.

(b) In sub-section-(1) the words and bracket "(Humanities and Social Sciences)" shall be inserted after the words, sign. "Faculty of Arts." and before the word 'Science'.

(20) Amendment in Section-26(4) of the said Act:-

In section-26, in sub-section-(4), the words "Agriculture and Veterinary Science", wherever they appear, shall be omitted.

(21) Amendment of Section-26(6) (ii) of the said Act :-

In section-26, for sub-section-(6)(ii), the following sub-section shall be substituted, namely.

"The Head of University Department shall be appointed for two years by rotation amongst University Professors and those Readers having not less than 8 years experience as Reader posted in the University Department. The rotation shall be made on the basis of seniority among teachers having experience of Post Graduate teaching and belonging to University Service Cadre".

(22) Omission of section-27 of the said Act :-

Section-27 shall be omitted.

(23) Amendment of Section-29(1) of the said Act :-

In section-29, in sub-section-(1) for the words "The Examination Board shall consist of the Vice-Chancellor as Chairman and Deans of the Faculties of Arts, Science & Commerce as members" the words "The Examination Board shall consist of the Vice-Chancellor as Chairman, Pro-Vice-Chancellor, Registar, Deans of faculties of Humanities and Social Sciences, Science and commerce as members and Controller of Examination as Secretary." shall be substituted.

(24) Amendment of Section-32(2) (d) of the said Act :-

In section-32, for sub-section-(2)(d), the following sub-section shall be subsituted, namely
"All University Professors and those Readers having at least-8 years experience as Reader posted in the University Department and Colleges imparting Post Graduate teaching in the Subject and".

(25) Amendment of section-32(2)(e) of the said :-
In section-32, in sub-section-(2)(e), the words "Imparting Post Graduate teaching" shall be inserted after the words "four Teachers" and before the words 'of the'.

(26) Amendment of section-36(6) of the said Act:-
In section-36, in sub-section-(6), for the words "Inter University Board" the "Department of Higher Education, Government of Jharkhand" shall be substituted and the proviso shall be omitted.

(27) Amendment of Section-41 of the said Act :-
In section-41, for the words "Jharkhand Inter University Board" the words "Department of Higher Education, Government of Jharkhand" Shall be substituted.

(28) Amendment of section-45(i)(c) of the said Act :-
In section-45, for sub-section-(1)(c), the following sub-section be substituted, namely
"The balance amount as respectively standing, immediately before the commencement of the Act, to he credit of Ranchi University, Ranchi (constituted and incorporated under the Bihar State University Act 1960) (Bihar Act 14 of 1960) Sido-Kanhu-Murmu University (formerly Sidhu-Kanhu University), Dumka and Vinoba Bhave University, Hazaribagh both constituted and incorporated under the Bihar State University Act, 1976 (Bihar Act 9 of 1992)".

(29) Substitution of the section-57(1) of the said Act :-
In section-57, for sub-section-(1), the following sub-section shall be substituted, namely
Subject to the provisions of this Act and the Statutes, the appointment and promotion of teachers and officers (other than Vice-chancellor, Pro Vice-chancellor, Proctor, Dean-Students Welfare, Co-ordinator, College Development Council and Deans of faculty) of the university & colleges (both constituent and affiliated) shall be made on the recommendation of the Jharkhand Public Service Commission.

(30) Substitution in section-57(2) and (57(3) of the said Act :-
In section-57, in sub-section-(2)(a) and sub-section-(3), for the words, "The Bihar State Universities constituent colleges) service comission" the words "Jharkhand Public Service Commission" shall be Substituted.
(31) Omission of section-57(4)(a), 57(4)(b) and 57(4)(c) of the said Act :-
In section-57, sub-sections-(4)(a), (4)(b) and (4)(c) shall be omitted.

(32) Amendment of section-57A(1) of the said Act :-
In section-57A, in sub-section-(1), for the words "College Service Commission" "Jharkhand Public Service Commission" shall be substituted wherever they occur in the sub-section.

(33) Ommision of sections-57A(2)(a) and 57A(2)(b) of the said Act :-
In section-57A, the sub-sections 57A(2)(a) and 57A(2)(b) shall be omitted.

(34) Substitution in section-58(1) of the said Act :-
धारा–58 की उपधारा में शब्दों कोष्ठक “विहार राज्य विश्व विद्यालय (अंगीमूल महाविद्यालय) सेवा आयोग” को शब्दों “झारखंड लोक सेवा आयोग” से प्रतिस्थापित रखा जायेगा।

(35) Substitution in section-58(8) of the said Act :-
In section-58, sub-section-(8) for the words "Inter University Board" the words "Directorate of Higher Education, Government of Jharkhand" shall be substituted.

(36) Omission of section-58(10) of the said Act :-
In section-58, sub-section-(10) shall be omitted.

(37) Substitution of section-67(a) of the said Act :-
In section-67, for sub-section-(a), the following sub-section shall be substituted, namely –
"Notwithstanding anything to the contrary contained in any Act, Rules or any Judgement or decree of a Court, the date of retirement of teaching and non-teaching employee of the University or a college shall be the date on which he/she attains the age of sixty years."
"Provided that reappointment of teacher after retirement may be made in appropriate cases upto the age of Sixty-five years in the manner laid down in the Statute made in this behalf in accordance with the guidelines of the University Grants Commission."

(38) Omission of sections-79 and 80 of the said Act :-
Section-79 and 80 shall be omitted.

झारखण्ड राज्यपाल के आदेश से,
तारकेश्वर प्रसाद,
सचिव,
विभि (विधान) विभाग,
झारखण्ड, सैंथी।
झारखंड गजट
असाधारण अंक
झारखंड सरकार द्वारा प्रकाशित

संख्या 379
11 अगस्त 1925 शाखावर
रैंची, मंगलबार 2 दिसम्बर, 2003

विभिन्न (विधान) विभाग

अधिसूचना
2 दिसम्बर, 2003

संख्या-एल०जी०-3-46 लेख-००-झारखंड विधान-मंडल का निम्नलिखित अधिनियम जिस पर राज्यपाल 25 नवम्बर, 2003 को अनुमति दे चुके हैं, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है :-

झारखंड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2003
[झारखंड अधिनियम 08, 2003]

झारखंड राज्य विश्वविद्यालय अधिनियम-2000 (अंगीकृत) में संशोधन के लिये अधिनियम

भारत गणराज्य के 54वें (चौथी) वर्ष में झारखंड राज्य विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमित हो :-

1. संक्षिप्त नाम, विस्तार और प्रारंभ --
   (i) यह अधिनियम झारखंड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2003 का होगा जा संकेतगा ।
   (ii) इसका विस्तार सम्पूर्ण झारखंड राज्य में होगा ।
   (iii) यह दिनांक 9 नवम्बर, 2001 के प्रभाव से प्रवृत्त होगा ।
2. जारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) की धारा 9(7)(i) में एक पूरक उप-कॉडिका का प्रतिस्थापन - जारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 की धारा, 9(7)(i) में निन यूरफ़क उप-कॉडिका प्रतिस्थापित किये जायेंगे, यथा -

"9(7)(i)(क) कुलाभिषिक्त को यह भी शक्ति रखेगी कि वे बिहार के विश्वविद्यालयों के ऐसे पदाधिकारियों, शिक्षकों एवं शिक्षकों कर्मचारियों को सेवायें स्वीकार कर सकेंगे जिनके पति/पत्नी की सेवायें जारखण्ड राज्य को बिहार पुर्णप्त अधिनियम, 2000 के प्रावधानों के आलोक- में स्थानान्तरित कर दी गई हो तथा जिन्हें बिहार के विश्वविद्यालयों के कुलाभिषिक्त द्वारा जारखण्ड के विश्वविद्यालयों के कुलाभिषिक्त की सहयोग से भागभूकत किया गया हो। स्थानान्तरित ऐसे व्यक्ति अपनी पारस्परिक वारीयता कायम रखेंगे।"

परंतु यह प्रावधान संशोधन अधिनियम के राज्य में अधिसूचित होने की लिधि से एक वर्ष तक के लिए ही प्रभावी रहेगा।

3. अधिनियम का अस्थायी प्रभाव--किसी न्यायालय, न्यायाधीशक का प्राधिकार द्वारा पारित कोई निर्णय, भिड़िया या आदेश तथा तत्सम्मय प्रस्तुत किसी अन्य विधि में अन्तर्विष्ट किसी प्रतिकृति बात के हों तो उसे भी उच्च न्यायालय, जारखण्ड सरकार, रॉयल ऑफिस में संख्या 5/रक्षा-01/2001-353, दिनांक 9 नवम्बर, 2001 के फलस्वरूप कर्म करेंगे वोट कर्म, निर्दिष्ट सभी आदेश तथा कोई दिन तिथि विधि मान्य समझे जायेंगे तथा इस अधिनियम के अधीन निर्दिष्ट समझे जायेंगे।

4. निरसन एवं व्यवस्था--
(i) जारखण्ड राज्य विश्वविद्यालय संशोधन अधिनियम-2003 (जारखण्ड अभ्यास 508 1, 2003) इसके द्वारा निरस्त किया गया है।
(ii) ऐसे निरसन के होंते दे भी जबकि अधिनियम के द्वारा या के अधीन प्रजनत किसी शासक के प्रस्ताव में किया गया कोई कार्यान्वयन या कोई भावना इस अधिनियम द्वारा या के अधीन प्रदर्शित शासकों के प्रस्ताव में किया गया या कोई समझने जायेंगिए, मानो दे और अधिनियम तान दिन प्रस्ताव था जिस दिन ऐसा कार्य किया गया था या ऐसे कार्यान्वयन या कोई भावना थी उसी तान का निरस्त किया गया था।

शारखण्ड राज्यसभा के आदेश से,

सुरेश प्रसन्न सिंह, सरकार के प्रभारी सचिव, विधि (विधान) विभाग, जारखण्ड, रॉयल।

अभिवक्त, जारखण्ड राज्यविद्यालय, रॉयल द्वारा प्रकाशित एवं प्रकाशित
जारखण्ड नगर अभिवक्त (संसद) 379-300+400--राय कुमार।
झारखण्ड गजट

असाधारण अंक

झारखण्ड सरकार द्वारा प्रकाशित

संख्या 344

31 जून, 1929 राजस्थान

रायभवन, बुधवार 21 जून, 2007

विभिन्न (विधान) विभाग

अधिसूचना

21 जून, 2007

संख्या-एल०जी०-10/2006-33/बेल०---झारखण्ड विधान मंडल का निम्नलिखित अधिनियम, जिस पर राज्यपाल निर्णय 11 जून, 2007 को अनुमति दे चुके हैं, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है।

झारखण्ड राज्य विश्वविद्यालय (रांशोधन) अधिनियम, 2006

[झारखण्ड अधिनियम 09, 2007]

झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंकीयता) के संशोधन द्वारा अधिनियम ।

भारत गणराज्य के सत्तात्मक संस्करण संख्या में झारखण्ड विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियमकोप होने के तौर पर अधिनियमीय जाते हैं:

1. संशोधन सूची, विधायक और प्रशासनीक--
   (1) यह अधिनियम झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2006 के अनुसार संशोधित होगा।
   (2) यह संशोधन सूची और प्रशासन के प्रकाश में प्रकाशित किया जाएगा।
   (3) इसका विद्वान और संस्कारक झारखण्ड राज्य बन जाएगा।

2. झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंकीयता) द्वारा संशोधन के प्रति उक्त अधिनियम कहा जाएगा, की धारा-3 को उपधारा-1 (एल) के परशासन उपधारा-1 (एम) का अंतःस्थापन।

उक्त अधिनियम की धारा-3 की उपधारा-1 (एल) के परशासन उपधारा-1 (एम) के रूप में निम्न स्थानों पर अंतःस्थापित करने का जारी होगा।

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JHARKHAND STATE UNIVERSITIES (AMENDMENT) ACT, 2006
[1HARKHAND ACT 09, 2007]

An Act to amend the Jharkhand State Universities Act, 2000 (Adapted)

Be it enacted by the legislature of the State of Jharkhand in the Fifty Seventh year of Republic of India as follows:-

1. Short title, extent and commencement:-
   (i) This Act, may be called Jharkhand State Universities (Amendment) Act, 2006;
   (ii) It shall come into force on such date as the State Government, may by notification in the official Gazette, appoint;
   (iii) It shall extend to the whole of the State of Jharkhand.

2. Insertion of sub-section as sub-section-1 (m), at the end of subsection 1 (1) of section-3 of Jharkhand State Universities Act, 2000 (Adapted) hereinafter referred to as the said Act.-

The following sub-section will be inserted as sub-section 1 (m) at the end of subsection 1 (1) of section-3 of the said Act.

"3 (1)(m) Nilamber-Pitamber University having the headquarters at Medinhinagar and the jurisdiction over the whole of the Palamau Division."

Published on National Portal of India (http://www.india.gov.in)
झारखंड गज़ल
असाधारण अंक
झारखंड सरकार द्वारा प्रकाशित

संख्या 345
31 जुलाई, 1929 सथान
रीयो, वृहस्पतिवार 21 जून, 2007

विधि (विधान) विभाग

अधिसूचना
21 जून, 2007

संख्या-एल०जी०-५/२००७-३६/लेख-०—झारखंड विधान मंडल का निम्नलिखित अधिनियम, जिस पर राज्यपाल दिनांक 11 जून, 2007 को अनुमित दे चुके है, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है।

झारखंड राज्य विश्वविद्यालय (संस्थोधन) अधिनियम, 2007
[झारखंड अधिनियम १०, २००७]
झारखंड राज्य विश्वविद्यालय अधिनियम, २००० (अंग्रेज़ी) के संशोधन हेतु अधिनियम।
भारत गणराज्य के अंतर्गत वर्ष में झारखंड विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियममंत्री हो:—

1. संक्षिप्त नाम, विस्तार और प्रारंभ—
   (i) यह अधिनियम झारखंड राज्य विश्वविद्यालय (संस्थोधन) अधिनियम, 2007 कहा जा सकेगा;
   (ii) यह हृदय प्रवेश होगा;
   (iii) इसका विस्तार सम्पूर्ण झारखंड राज्य में होगा।

2. झारखंड राज्य विश्वविद्यालय अधिनियम, 2000 (अंग्रेज़ी) को इसके परमार उक्त अधिनियम कहा जाएगा, को धारा-३ की अध्याय-१ (एम) के परामार अध्याय-१ (एन) का अंदर-स्थापन।

Published on National Portal of India (http://www.india.gov.in)
2. ज्ञानकोट (असाधारण), 21 जून, 2007

"3 (1)(ए), कोल्हापूर विश्वविद्यालय का मुख्यालय चाईबासा होगा तथा इसकी अधिकारिता पूर्व कोल्हापूर मुख्यालय होगी।"

ज्ञानकोट राज्यपाल के आदेश से,
प्रशासन कुमार,
सरकार के सचिव-सह-विधि पालणी,
विधि (विधान) विभाग, ज्ञानकोट, राज्य।

यह विधेयक ज्ञानकोट राज्य विश्वविद्यालय (संशोधन) विधेयक, 2007, दिनांक 22 मार्च, 2007 को ज्ञानकोट विधान-सभा में उद्भूत हुआ और विनाक 22 मार्च, 2007 को विधान-सभा द्वारा पारित हुआ।

अश्वेत यह विधेयक है।

अलगावपीत आलम,
अधिकारी।

अधिसूचना

21 जून, 2007

संख्या-जुलै-04/2007-37/लेख-0-ज्ञानकोट विधान मंडल द्वारा यथाप्राप्त और राज्यपाल द्वारा दिनांक 11 जून, 2007 को अनुसार "ज्ञानकोट राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2007 (ज्ञानकोट अधिनियम संख्या-10, 2007) का निम्नलिखित अंशों में अनुवाद ज्ञानकोट राज्यपाल के प्रशिक्षक से इसके द्वारा प्राप्त होगी। ज्ञानकोट विधान मंडल के सचिव-सह-विधि पालणी, विधि (विधान) विभाग, ज्ञानकोट, राज्य।

JHARKHAND STATE UNIVERSITIES
(AMENDMENT) ACT, 2007

[ JHARKHAND ACT 10, 2007]

ACT,

To amend the Jharkhand State Universities Act, 2000 (Adopted)

Be it enacted by the legislature of the State of Jharkhand in the Fifty Eighth year of Republic of India as follows:-

1. Short title, extent and commencement:-
(i) This Act may be called Jharkhand State Universities (Amendment) Act, 2007;
(ii) It shall come into force forthwith;
(iii) It shall extend to the whole of the State of Jharkhand.

2. Insertion of sub-section as sub-section 1 (n), At the end of sub-section 1 (m) of section-3 of Jharkhand State Universities Act, 2000 (Adopted) hereinafter referred to as the said Act, the following sub-section will be inserted as sub-section 1 (n)-

"3 (1)(n), Kolhn University having the headquarters at Chaibasa and the jurisdiction over the whole of the Kolhan Division."

ज्ञानकोट राज्यपाल के आदेश से,
प्रशासन कुमार,
सरकार के सचिव-सह-विधि पालणी,
विधि (विधान) विभाग, ज्ञानकोट, राज्य।

अश्वेत, ज्ञानकोट राजकीय मुख्यालय, राज्य द्वारा प्रकाशित एवं पुत्रद, ज्ञानकोट गाँव (असाधारण) 345-300+400-शानि मुंडा।

Published on National Portal of India (http://www.india.gov.in)
झारखंड गजट

असाधारण अंक
झारखंड सरकार द्वारा प्रकाशित

संख्या 778
30 कालिक 1930 शकाब्द
रीति, शुक्रवार 21 नवम्बर, 2008

विभि (विभाग) विभाग
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अधिसूचना
19 नवम्बर, 2008

संख्या-एल०जी०-05/2007-70/लेख--झारखंड विधान मंडल का निम्नलिखित अधिनियम, जिस पर राष्ट्रपाल, दिनांक 6 नवम्बर, 2008 को अनुमति दे चुके है, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है:--

झारखंड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2008
[झारखंड अधिनियम, 13, 2008]

झारखंड राज्य विश्वविद्यालय अधिनियम, 2000 (अंग्रेजी) के संशोधन हेतु अधिनियम।
भारत गणराज्य के 59वें वर्ष में झारखंड विधान मंडल द्वारा निम्नलिखित रूप में अधिनियमित हो,

संक्षेप नाम, विस्तार और प्रारंभ--
(i) यह अधिनियम झारखंड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2008 कहा जा सकेगा;
(ii) यह ऐसी तिथि से प्रवृत होगा, जिसे राज्य सरकार राज्यपत्र से अधिसूचना द्वारा नियंत्रित करेगी;
(iii) इसका विस्तार पूरे झारखंड राज्य में होगा।

2. झारखंड राज्य विश्वविद्यालय अधिनियम, 2000 (अंग्रेजी) जो इसके पश्चात उक्त अधिनियम कहा जाएगा की उपधारा-4(16) का प्रतिस्थापन--
उक्त अधिनियम की धारा-4 की उपधारा-16 के स्थान पर निम्नलिखित प्रतिस्थापित किए जाएंगे, यथा--
"4(16) विश्वविद्यालय अध्ययन राज्य सरकार द्वारा संचालित विभागों में स्नातकोत्तर स्तर की पढ़ाई एवं शोध कार्य को संचालित करना। स्नातकोत्तर स्तर की पढ़ाई परिषद में वर्णित प्राधिकारियों एवं
झारखंड गजट (अधिनियम), रुझान 21 नवम्बर, 2008

"10(20) कुलार्थ को अंग्रेजी महाविद्यालय के प्रारंभ में दो वर्षों की कालावधि समाप्त होने पर स्थानान्तरण करने की शक्ति होगी, परन्तु प्रशासनिक कारणों से कुलार्थ स्थानान्तरण का कारण अंकित करते हुए चार वर्ष की नियंत्रित कालावधि से पूर्व भी उन्हें स्थानान्तरित कर सकते हैं।"

4. उक्त अधिनियम का धारा-26 को उपधारा-6(ii) निम्नलिखित प्रतिष्ठापित माना जाएगा, यथा--

"26(6)(ii) विश्वविद्यालय के विभागों के विभागीय अधिकारी के उद्योग/शोध कार्य एवं प्रकाशन/शिक्षा कार्य अनुभव और समग्र रूप से विषय विशेषज्ञ के रूप में ख्याति के आकलन के आधार पर होगा।

विभागाध्यक्ष के पद पर स्थानान्तरण वरीयता एवं अकादेमिक विशेषता के आधार पर होगा।"

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झारखंड राज्यपाल के आदेश से,
प्रशासन कुमार,
सरकार के सचिव-सह-विध्य परामर्शी।

अधिसूचना
19 नवम्बर, 2008

संख्या-ए.जी.-05/2007-71/लेटरो—झारखंड विधान मंडल द्वारा यथा-पारित और राज्यपाल द्वारा दिनांक 6 नवम्बर, 2008 को अनुसार झारखंड राज्य संस्थानिक अनुमति (संशोधन) अधिनियम, 2008 का निर्माणित अंतर्गत अनुमति झारखंड राज्यपाल के प्रधानमंत्री से इसके द्वारा प्रस्तावित किया जाता है, जिसे भारतीय संस्थान में अनुमति-348 के खंड(3) के अनुसार उक्त अधिनियम का अंतर्गत भाषा में प्रकटिक पाठ सम्पन्न जारी किया गया—

JHARKHAND STATE UNIVERSITIES (AMENDMENT) Act, 2008
[Jharkhand Act, 13, 2008]

An Act to amend the Jharkhand State Universities Act, 2006 (Adopted)
Be it enacted by the legislature of the State of Jharkhand in the Fifty Ninth Year of Republic of India as follows:--

1. Short title, extent and commencement :--
(i) This Act, may be called Jharkhand State Universities (Amendment) Act, 2008;
(ii) It shall come into force on such date as the State Government by notification in the official Gazette, appoint;
(iii) It shall extend to the whole of the State of Jharkhand.

Published on National Portal of India (http://www.india.gov.in)
2. Substitution of sub-section 4(16) of Jharkhand State Universities Act, 2000 Adopted, herein after referred to as the said Act;
In section 4 of the said Act for sub-section-16 the following shall be substituted, namely :-
"4(16)-to undertake the conduct of post graduate teaching and research work in departments maintained by the University or the State Government, the Post Graduate teaching can also be imparted in autonomous and those affiliated colleges having at least 10 years experience of conducting under Graduate courses in the subject concerned as per the norms of the statute & UGC/AICTE central organization."

3. In section 10 of the said Act the following sub-section be inserted as sub-section (20) at the end of sub-section (19).
"10(20) The Vice-Chancellor shall have the power to transfer the Principal of a constituent college after expiry of a term of four years, but for administrative reasons Vice-Chancellor can transfer Principals, by recording reasons in writing, even before the expiry of four year period".

4. In section 26 of the said Act for sub-section (6) (ii) the following shall be substituted, namely :-
"26(6)(ii)-The Head of the University Department shall be appointed for two years by rotation amongst University Professors and those Readers having not less than 8 years experience as Reader, posted in the University Department and/or constituent colleges.
Transfer to P.G. Department shall be made on the basis of academic records, research work and publications, teaching experience and overall reputations as a subject specialist.
Transfer to the post of Head of the Department shall be done on the basis of seniority and academic distinction".

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झारखण्ड राज्यपाल के आदेश से,
प्रशान्त कुमार,
सरकार के सचिव-सह-विधि प्रामणी ।

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अधीक्षक, झारखण्ड राजकीय मुद्रणालय, रांची द्वारा प्रकाशित एवं मुहूर्त ।
झारखण्ड गाँव (असाधारण) 778-300+400—रानी मुण्डा ।

Published on National Portal of India (http://www.india.gov.in)
WHEREAS in the interest of teachers and as per the norms of University Grants Commission and Jharkhand State University Act, 2000 (Adapted as Amended) it is necessary that the definition of Teacher should be redefined;

And WHEREAS in the interest of bridging gap in gender enrollment of the State it is most expedient to establish a Women’s University;

And WHEREAS in the educational interest of the State it is most expedient to make provisions for appointment to the post of Vice-Chancellor and Pro-Vice Chancellor in the Universities of State in consonance with the prescribed standards of University Grants Commission and the norms of the Jharkhand State University Act, 2000 (Adapted and as Amended).

And WHEREAS in the educational interest of the State it is also expedient to revise upwards the sum required to enable a person to become life member of the University Senate, keeping in view the current fiscal scenario.

And WHEREAS in the new perspective it is necessary to formulate provisions for promotion of teachers in affiliated Colleges, (Including Religious and Linguistic Minority Colleges).

Now therefore, be it enacted by the Legislature of the State of Jharkhand in the Sixty-nineyear of the Republic of India as follows:--

CHAPTER-01

Preliminary

1. Short title, extent and commencement –

(i) This Act shall be called Jharkhand State Universities (Amendment) Act, 2018.

(ii) It shall extend to the whole of the State of Jharkhand.

(iii) It shall come into force at once.
CHAPTER-02

2. **Substitution of Sub-Section-(V) of Section-2 of Jharkhand State Universities Act, 2000 (Adapted and as Amended)**

**Existing provision of Sub-Section (v) of Section-2**

2 (V)- Teacher includes Principal, University Professor, College Professor, Reader and Lecturer imparting instruction in Department, College or Institute maintained by the University;

**Be substituted by the following provision:-**

**Substitution of Sub-section (V) of Section-2**

2 (V)- Teacher includes Principal, University Professor, College Professor, Reader/Associate Professor/Lecturer selection grade/Lecturer senior scale and Lecturer/Assistant Professor (Stage-I, Stage-II and Stage-III) imparting instruction in Department, College or Institute maintained by the University.

3. **Insertion of Sub-Section-(1) (q) of Section-3 (Establishment and incorporation of Universities) of Jharkhand State Universities ACT, 2000 (Adapted and as Amended)**

**Be inserted by the following provision:-**

At the end of sub-section-1 (p) of the Section-3 of the Jharkhand State Universities Act, 2000 (Adapted and as amended) hereinafter referred to as the said Act, the following Sub-section will be inserted as sub-section-1 (q):

"3(1)(q)“Jamshedpur Women’s University, Jamshedpur”, through the up gradation of Jamshedpur Women’s College, Jamshedpur and having its headquarter at Jamshedpur."

4. **Insertion of Sub-Section-(1)(i) of Section-10 under Sub-Section-(1) of Section-10 (Vice Chancellor) of Jharkhand State Universities ACT, 2000 (Adapted and as Amended)**

**Existing provision of Sub-section (1) of Section-10**

"10 (1) No person shall be deemed to be qualified to hold the office of Vice-Chancellor unless such person is, in the opinion of the Chancellor, reputed for his scholarship and academic interest.

Further, it would be desirable that the person has administrative experience either at the Government or at the University level."

**Be inserted by the following provision:-**

10 (1) (i)The Selection of Vice-Chancellor should be through proper identification of a panel of 3-5 names by a Search Committee through public notification or nomination or a talent search process or in combination thereof. The members of the above Search Committee shall not be connected in any manner with the University concerned or its colleges.

In respect of State Universities, the following shall be the constitution of the Search Committee.
5. **Substitution and insertion of Sub-section-(2) of Section-10 (Vice-Chancellor) of Jharkhand State Universities ACT, 2000 (Adapted and as Amended)**

**Existing provision of Sub-section (2) of Section-10**

10 (2) "The Vice-Chancellor shall be appointed by the Chancellor in consultation with the State Government."

**Be substituted by the following provision:-**

**Substitution of Sub-section (2) of Section-10**

10 (2) (i) Chancellor shall appoint the Vice-Chancellor out of the panel of names recommended by the Search Committee in consultation with the State Government.

**Insertion in Sub-section (2) of Section-10**

10 (2) (ii) The panel recommended by the Search Committee shall be in force for one year to meet out any of the situation of not joining by the person so appointed at the first instance, at the vacation of post of Vice-Chancellor on account of death, resignation or removal of the Vice-Chancellor under the provision of this Act, within one year and the Chancellor shall appoint the Vice-Chancellor from the said panel in consultation with the State Government."

6. **Substitution of Sub-Section-(3) (b) of Section-10 of Jharkhand State University Act, 2000 (Adapted and as Amended)**

**Existing provision of Sub-section (3) (b) of Section-10**

Subject to foregoing provisions of this section the Vice-Chancellor shall ordinarily hold office for a term of three years and on the expiry of the said term he may be reappointed by the Chancellor in consultation with the State Government and he shall hold office at the pleasure of the Chancellor for a term not exceeding three years.”

**Be Substituted with the following provision:-**

**Substitution of Sub-Section (3) (b) of Section-10**

10 (3) (b) Subject to foregoing provisions of the section the Vice-Chancellor shall ordinarily hold office for a term of three years.

Provided that the age for applying to the post of Vice-Chancellor shall not exceed 65 years. Ongoing of the said term she/he may be reappointed by the Chancellor in consultation with the State Government and she/he shall hold office at the pleasure of the Chancellor for a term not exceeding three years, or up-to-the age of 70 years whichever is earlier.

7. **Substitution of Sub-Section-(4)(ii) of Section-10 of Jharkhand State Universities ACT, 2000 (Adapted and as Amended)**

**Existing provision of Sub-Section (4)(ii) of Section-10**

"If the person appointed as Vice-Chancellor receives pension from Central or State Government or any University or any other source then the receivable amount of pension would be considered to be part of his/her receivable pension."
Be substituted by the following provision:-

Substitution of sub-section (4) (ii) of section-10

10 (4) (ii) "If the person appointed as Vice-Chancellor receives pension from Central or State Government or any University or any other source then the receivable amount of pension would be considered to be part of her/his receivable Salary and allowances."

8. Substitution of Sub-section-(1) of Section-12 of Jharkhand State Universities ACT, 2000 (Adapted and as Amended)

Existing provision of Sub-Section (1) of Section-12

"The Chancellor shall appoint the Pro-Vice-Chancellor, in consultation with the State Government."

Be substituted by the following provision:-

Substitution of Sub-section (1) of Section-12

12 (1) "The Pro- Vice-Chancellor shall be appointed by the Chancellor in consultation with the State Government in the same manner as prescribed for appointment of Vice-Chancellor."

9. Substitution of Sub-section-(13) of Section-18 of Jharkhand State Universities ACT, 2000 (Adapted and as Amended)

Existing provision of Sub-section (13) of Section-18

"Every person who has given to the satisfaction of the Chancellor whether in one or more installments, a sum of not less than one lac rupees in cash or in the shape of property of the equivalent value to or for the purposes of the University or of a College.

Provided that for being a life member of the Kameshwar Singh Darbhanga Sanskrit University, the fixed amount shall be twenty-five thousand rupees."

Be substituted by the following provision:-

Substitution of Sub-section (13) of Section-18

18 (13) "For being a life member of Senate of the University, every person who has given to the satisfaction of the Chancellor, a sum of not less than ten lakh rupees in cash or in the shape of property of the equivalent value to or for the purposes of the University or of a College."

10. Substitution of the following part of Section-57A Sub-section-(1) of Jharkhand State Universities ACT, 2000 (Adapted and as Amended)

"Appointment of teachers of affiliated Colleges not maintained by the State Government shall be made by the Governing Body on the recommendation of the Jharkhand Public Service Commission. Dismissal, termination, removal, retirement from service or demotion in rank of teacher of such colleges shall be done by the Governing Body in consultation with the Jharkhand Public Service Commission in the manner prescribed by the Statutes:

Provided that the Governing Bodies of affiliated Minority Colleges based on religion and language shall appoint, dismiss, remove or terminate the services of teachers or take
disciplinary action against them with the approval of the Jharkhand Public Service Commission.

Provided further that the advice of the Jharkhand Public Service Commission shall not be necessary in cases involving censure, stoppage of increment or crossing of efficiency bar and suspension till investigation of charges is completed."

**Be substituted by the following provision:-**

**Substitution of the above part in Sub-Section (1) of Section-57A**

"Appointment of teachers of affiliated Colleges not maintained by the State Government shall be made by the Governing Body on the recommendation of the Jharkhand Public Service Commission. Dismissal, termination, removal, retirement from service or demotion in rank of teacher of such colleges shall be done by the Governing Body in consultation with the Jharkhand Public Service Commission in the manner prescribed by the Statutes.

Provided that the Governing Bodies of affiliated Minority Colleges based on religion and language shall appoint, dismiss, remove or terminate the services of teachers or take disciplinary action against them with the approval of the Jharkhand Public Service Commission.

Provided also that in case of affiliated colleges not maintained by the State Government including Religious and Linguistic Minority Colleges, the promotion of teachers shall be made on the recommendation of Jharkhand Public Service Commission.

Provided further that the advice of the Jharkhand Public Service Commission shall not be necessary in cases involving censure, stoppage of increment or crossing of efficiency bar and suspension till investigation of charges is completed."